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A1
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DA. NO: 1122/93

8.11.93

Hon'ble Mr. Justice, R.K. Varma, VC
Hon'ble Miss Usha Sen, AM

6

Sajay Kumar Saini
Chk of
Saumitra Singh

Adm

10/11/93

Amendment incorporated
by deleting applicant's
name from the away
of parties. 11/11/93

dt 8-11-93

11/11/93
11.20 PM
11.11.93

Shri Saumitra Singh learned counsel for the
petitioner. Heard on MA. No: 2193/93 which is
application for amendment for deleting the name
of party No. 1 from the ~~another~~ parties. The
application is allowed. Amendment be incor-
porated by deleting the name of the applicant
No. 1 within 3 days.

Heard learned counsel also on the question
of admission. Issue notice to the other side
to show cause as to why this petition be not
admitted for hearing. Respondents may file
Counter within 4 weeks.

Heard learned counsel also on the question
of interim relief. Issue notice to the other
side returnable within 2 weeks for hearing on the
question of interim relief.

Meanwhile, the respondents shall not
recover arrears of rent on the basis of revised
rate.

List this case on 22.11.93 for orders.

O.R

Wk

AM

/jw/

R.K.V
VC

Incompliance with
Honble Court order dt
8.11.93 amendment incorporated
by applicant's counsel on 11.11.93.
Regd. notices issued to the
Respondents vide despatch no
646 to 648 on 18.11.93.
Mozably has been filed
so far. Submitted before
Honble Court on 22.11.93 for
orders.

19.11.93

O.R

Power filed by Sri Anant Shalika
and behalf of the Respondents 1202
No C.A has been filed so far.
Submitted.

15.12.93

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22-11-93

Hon Justice R.K. Varma-VC
Hon Miss Usha Sen A.M

None for the parties on
account of resolution of
the Bar. Adjourned
to 16-12-93 for orders.

Stay order granted
earlier shall hold good
till then.

Wk

AM

R.K.V
VC

12/12/93

(8)

16/12/93

Hon Mr. Justice R.K. Verma Vs.
Hon Miss Usha Sen AM.

Dr. Saumitra Singh learned counsel
for the petitioner.

None for the respondents.

Learned counsel for the petitioner
states that in view of the amendment
of Railway Board's letter which was
under challenge in this petition,
he does not want to press
the petition.

The petition is therefore
dismissed as Not Pressed.

RKS

with
AM.

RKV
VK